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**IN THE HIGH COURT OF MADHYA PRADESH  
AT JABALPUR  
WP No. 9007 of 2022**

*(SAKSHI SAHU AND OTHERS Vs THE STATE OF MADHYA PRADESH AND OTHERS)*

**Dated : 23-04-2022**

Shri Amanulla Usmani, learned counsel for the petitioners.

Shri Subodh Kathar, Govt. Advocate for the respondent/State.

Heard on the question of admission.

This petition has been filed by the petitioners, who are living together as per their own free will. It is stated that they have performed marriage in a temple, however the parents of the girl, who belonged to Hindu Religion and other persons are threatening petitioner No.2.

Both the petitioners are present in the Court and it is stated by petitioner No.1 that she is a major person being 22 years of age and has willingly married petitioner No.2. The petitioners have further stated that they were wrongly advised to get married in the temple and nobody has informed them that they should get their marriage registered under the Special Marriage Act. They submit that they will get their marriage registered under the Special Marriage Act, as both of them are living together since 07.04.2022. It is further stated that being a citizen of India, they have a right to choose the life partner of their choice. It is pointed out that the parents of petitioner No.1 has registered an FIR against petitioner No.2 stating that she was kidnapped by him. Petitioner No.1 has clarified in the Court that she was not kidnapped, rather she has willingly gone with petitioner No.2 and under such circumstances and under the threat from the society and parents of petitioner No.1, they have come before this Court seeking protection.

Considering the aforesaid, let notices be issued to the respondents on payment of process fee within seven working days by all modes, returnable within three weeks.

Respondents No.3 to 6 are directed not to take any action against the petitioners on the basis of the FIR lodged by the relatives of petitioner No.1. Further they will also be given protection, in case any action is taken against them by the society or the parents of petitioner No.1.

A copy of this be also supplied to learned counsel for the respondent/State

for compliance.

Certified copy as per rules.

**(NANDITA DUBEY)**  
**JUDGE**

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